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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR

O.A. No. 274/2001

Date of order: 16.5.2002

Anda Ram son of Shri Poona Ram, aged about 33 years, resident of Vill. And PO. Gura Visnoi via Luni Distt Jodhpur, last employed on the post of Watchman in Security Section, Guard Room, Air Force Station, Jodhpur.

...APPLICANT

versus

1. Union of India through Secretary to the Govt. of India, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Air Officer Commanding, Air Force Station, Ratanada, Jodhpur

Air Officer Commanding in-Chief, Hqrs. South Western Air Command, IAF, Gandhinagar (Guj).



...RESPONDENTS

Mr. B. Khan, counsel for the applicant.
Mr. Kuldeep Mathur, Adv. brief holder for
Mr. Ravi Bhansali, counsel for the respondents.

CORAM:

HON'BLE MR. JUSTICE O.P. GARG, VICE CHAIRMAN.

HON'BLE MR. A.P. NAGRATH, ADM. MEMBER

ORDER

(Per Hon'ble Mr. Justice O.P. Garg, Vice Chairman)

The applicant was Watchman in the Air Force. He was removed from service by the ~~Ex~~ Disciplinary Authority vide order dated 23.2.2000 (Annexure A/2). The applicant preferred an appeal. One of the grounds

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taken in the appeal by the applicant was that the report of the enquiry was not supplied to him. After filing of the appeal a copy of the report of enquiry has been delivered to the applicant. The appeal filed by the applicant is still pending. The learned counsel for the applicant prayed that direction be issued to the respondents for deciding his appeal on merits by a reasoned and speaking order. Mr. Kuldeep Mathur, learned brief holder for the respondents, pointed out that the applicant has not filed a comprehensive appeal and since a copy of the report of enquiry has been supplied to the applicant, it would be proper if he files a fresh appeal taking the grounds on which he challenges the order passed by the disciplinary Authority.

2. We dispose of this O.A. with the direction that the respondents/Competent Authority shall pass appropriate speaking orders on the pending appeal of the applicant or a fresh appeal which may be filed by the applicant within a period of 15 days from today. Fresh appeal filed by the applicant, pursuant to this order, shall be decided on merits without taking an objection with regard to limitation. No order as to costs.

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(A.P. NAGRATH)
Adm. Member

GF
(JUSTICE O.P. GARG)
Vice Chairman

kumawat

Part II and III destroyed
in my presence on 13/2/10
under the supervision of
Section Officer (1) as per
order issued 14/1/10

(Section Officer (Record))

Mon 22/2/10